

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/8513/2020**

This the dated 21<sup>st</sup> day, Monday of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Bishan Kumar , age 29 years,  
S/o. Sh. Makhan Lal,  
R/o. Village Gurah Talab,  
Tehsil Akhnoor, Distt, Jammu.

.....Applicants

(Advocate: Mr. F.A. Natnoo)

**Versus**

1. State of Jammu & Kashmir through  
Chief Secretary,  
J&K Government, Civil Secretariat,  
Jammu;
2. Commissioner/Secretary to Government,  
Health & Medical Education Department,  
J&K Government, Civil Secretariat,  
Jammu;
3. Director,  
Health Services,  
Jammu;
4. Chief Medical Officer, Jammu.

.....Respondents

(Advocate: Mr. Sudesh Magotra;DAG)



## **O R D E R[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**



TA has been filed by the applicant seeking direction to the respondents to consider the case of the applicant for change of his designation/re-designation from the post of Sweeper/Safaiwala to that of Nursing Orderly on the analogy of other similarly situated persons such as Ghulam Nabi, Nursing Orderly & Smt. Ruksana Begum Nursing Orderly along with other consequential benefits.

2. Heard Learned counsel for the applicants and Learned counsel appearing for the respondents and gone through the TA and material annexed to it.
3. Learned counsel for the applicant submits that applicant had submitted representation with regard to his grievance which is annexed as Annexure -C at page 19 to the T.A. which is still pending with the respondents and he submits that his client would be satisfied if the respondents are directed to treat the T.A. as a representation of the applicant and consider and dispose of the same in the light of the decisions of the Tribunal in similar cases passed within a time frame.



4. In view of the limited prayer of the applicant, the OA is disposed of by directing the respondents to treat the TA as representation of the applicant and consider and dispose of the same in the light of the decisions passed by the Tribunal in similar cases and consider and dispose of the within a period of two months from the date of receipt of certified copy of the order. It is made clear that nothing has been observed on the merits of the case.

5. TA is accordingly disposed of. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*asvs*